



THE HIGH COURT OF KERALA

Ernakulam-682031

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No: DI-2/ 69364 / 2024

Dated: 18-07-2024

Notification

Sub.: Designation of Senior Advocate- applications invited- reg.

Read: Rule 8(1) of the High Court of Kerala (Designation of Senior Advocate) Rules, 2018

Applications are invited from eligible Advocates, mainly practising in the High Court of Kerala for being designated as Senior Advocate. Recommendations by Senior Advocates of the names of such Advocates can also be submitted for designation. The application/ recommendation shall be submitted in accordance with the provisions in the High Court of Kerala (Designation of Senior Advocate) Rules, 2018 and in the format appended herewith.

In the general instructions to fill up the form appended to the above rules, it is required to submit 10 copies of the application and documents. The applicants are informed that initially they need to produce only 1 set of application. The remaining copies are to be submitted later as and when required by the Secretariat of the Committee for Designation of Senior Advocates. A soft copy of the said application in editable PDF format is to be sent by e-mail to cdsasecr.hc-ker@kerala.gov.in

PTO

The duly filled applications shall reach the High Court registry on or before 12-8-2024 by 4.30 PM. Applications/ recommendations received thereafter will not be considered.

(By Order)

P. Krishna Kumar
Registrar General

Copy to

The Advocate General, Kerala
Sri. V.V. Sidharthan, Senior Advocate
The Secretary, Kerala High Court Advocates' Association (with C/L)
The Secretary, Kerala High Court Senior Advocates' Association
The Secretary, Bar Council of Kerala, Ernakulam
The PS to Chief Justice
The PS to Judges
The CA to Registrars
The IT Section, High Court (For publishing the notification in the
website of the High Court of Kerala)
The notice board, High Court

Copy communicated to

All the District Judges in the State and the District Judge, Kavaratti-
(They shall communicate a copy to all the Bar Associations in the District.)

Copy submitted to

The Honourable the Acting Chief Justice
The Honourable Judges

[ANNEXURE-A]

APPLICATION-CUM-CONSENT LETTER FOR DESIGNATION AS SENIOR ADVOCATE

		Recent Passport size colour photograph (original) to be pasted here	
1.	Name of the Applicant-Advocate: (Dr./Mr./Mrs./Ms.)		
2.	Date of Birth	DD-MM-YY	
3.	Age	_____ - Years	
4.	Address in full:	(i) Office -	
		(ii) Residence -	
5.	Contact Details	(i) Landline -	
		(ii) Cellphone -	
		(iii) Email -	
6.	Educational / Professional Qualifications:		
7.	(i) Date, Month and Year of Enrolment as an Advocate (ii) Enrolment Number (Copy of Enrolment Certificate to be attached) (iii) Number of years of practice from the date of enrolment	_____ -Years	
8.	Number in the Roll of Advocates maintained by the State Bar Council		
9.	Number of reported judgments (excluding orders that do not lay down any principle of law) in the last five years in cases in which the applicant has appeared as- (i) lead arguing counsel; and (ii) assisting counsel	Lead arguing counsel (No.of judgments only)	Assisting counsel (No.of judgments only)
10.	Number of unreported judgments (excluding orders that do not lay down any principle of law) in the last five years in cases in which the applicant has appeared as (i) lead arguing counsel; and	Lead arguing counsel (No.of judgments only)	Assisting counsel (No.of judgments only)

	(ii) assisting counsel;			
11.	Pro bono / amicus curiae work during last five years			
12.	Five synopses for evaluation (Copies of synopses to be attached)			
13.	Whether the applicant is a first generation lawyer			
14.	Articles/books published, experience of teaching assignments in the field of law, guest lectures delivered in law schools or professional institutions connected with law	Academic Articles/books	Teaching assignments	
			Guest lectures delivered in law schools or professional institutions connected with law	
15.	Whether the applicant is a member of the High Court Bar Association			
16.	Courts where the applicant is practising: (Court-wise period may be indicated)	Supreme Court of India/High Court(s)/ District/ Lower Court(s)/ Tribunal(s) etc	From	To
17.	Tribunal(s) where the applicant has specialized practice (Applicable to those practising before Tribunals)	Tribunal(s)	Duration	
			From	To
18.	Nature of practice - e.g. Civil, Criminal, Constitutional, Taxation, Labour, Company, Service, etc			
19.	Field of Law-domain expertise (such as, Constitutional law, Inter-State Water			

	Disputes, Criminal law, Arbitration law, Corporate law, Family law, Human Rights, Public Interest Litigation, International law, law relating to women) in which the applicant has specialization / expertise.	
20.	Whether the applicant had applied earlier to the High Court of Kerala for designation; if so, current status of application.	
21.	Whether the applicant has applied to any other High Court; if so, current status of application	
22.	Whether any FIR has ever been filed against the applicant; if so, current status must be indicated.	
23.	Whether the applicant is a party to any civil, criminal or other litigation. If so, the nature of involvement.	
(i)	Has the applicant at any point of time been:	
(a)	arrested?	
(b)	prosecuted?	
(c)	kept under detention?	
(d)	bound down?	
(e)	finned by a court of law?	
(f)	convicted by a court of law for any Offence?	
(g)	rusticated by any authority/ institution/council ?	
(h)	debarred from any examination or debarred / disqualified by any public commission/ authority?	
(ii)	Is any case pending against the applicant in any court of law at the time of submitting this application?	
(iii)	If the answer to any of the above-mentioned questions is 'Yes', give full particulars of the case / arrest / detention / fine / conviction / sentence / punishment etc. and / or the nature of the case pending in the Court /	

	Authority or Institution etc., at the time of submitting this application	
24.	Whether any proceedings were initiated or are pending against the applicant before Bar Council of India, Bar Council of Kerala or any other State Bar Council? If so, particulars thereof	
25.	General state of health	
26.	Any other relevant information	
<p><u>DECLARATION</u></p> <p>I _____ Advocate hereby give consent for being designated as Senior Advocate. I hereby verify that the information furnished above is true and correct to the best of my knowledge and belief. Nothing material is concealed or suppressed therefrom. I understand that furnishing of false information or suppression of any factual information would render me unfit for being designated as Senior Advocate.</p> <p>Date:- _____ [Signature of the Applicant]</p>		
<p>Note: Applicants should read instructions attached herewith while filling up Annexure-A.</p>		

PRESCRIBED FORMATS

LEAD ARGUING COUNSEL

List of Reported Judgments (excluding orders not laying down any principle of law) in the last five years

Sl. No	Court(s)	Citation/ Case Number	Cause Title and subject matter	Decided on	Legal formulation advanced by the applicant

ASSISTING COUNSEL

List of Reported Judgments (excluding orders not laying down any principle of law) in the last five years

Sl. No	Court(s)	Citation/ Case Number	Cause Title and subject matter	Decided on	Legal formulation advanced by the applicant

LEAD ARGUING COUNSEL

List of Unreported Judgments (excluding orders not laying down any principle of law) in the last five years

Sl. No	Court(s)	Citation/ Case Number	Cause Title and subject matter	Decided on	Legal formulation advanced by the applicant

ASSISTING COUNSEL

List of Unreported Judgments (excluding orders not laying down any principle of law) in the last five years

Sl. No	Court(s)	Citation/ Case Number	Cause Title and subject matter	Decided on	Legal formulation advanced by the applicant

List of matters in which you have appeared as Pro-Bono/ Amicus Curiae in the last five years

Sl. No	Court(s)	Citation/ Case Number	Cause Title	Decided on	Reportable/ Unreportable

Details of five Synopses

Sl. No	Court(s)	Case Number	Cause Title	Details

Details of academic articles/books published, experience of teaching assignments in the field of law, guest lectures delivered in law schools or professional institutions connected with law

Sl.No.	Topic of published academic articles/ Books/ Lecture/ Courses	Experience details of teaching assignment and guest lectures delivered in law schools or professional institutions connected with law	Names of law schools or professional institutions connected with law	Any other relevant details

**GENERAL INSTRUCTIONS TO BE FOLLOWED FOR FILLING UP ANNEXURE-A TO
THE HIGH COURT OF KERALA (DESIGNATION OF SENIOR ADVOCATE) RULES,
2018**

1.	Every Application-cum-Consent Letter or the Application for providing additional information in the prescribed formats marked as Annexure-A shall be made in English, typed/printed with font size (Arial-14) in double spacing on both sides of the white paper (A4 Size) with an inner margin of about four centimeters width on top and on the left side.
2.	Documents accompanying the Application should be numbered consecutively in the Index, in all sets of Application.
3.	All documents annexed to the Application should be accompanied by an Index containing the details thereof. (The Registry, at any stage, may ask for the supportive documents for verification in the light of the facts mentioned in the Application).
4.	Name of the applicant should tally with his/her name as mentioned in his/her enrolment certificate. Abbreviated name shall NOT be accepted.
5.	The Application should be presented in the shape of a Paper Book, duly tagged & indexed and not in spiral binding and the like.
6.	(i) All photocopies of the accolades/testimonials should be legible and true copies of their respective originals. (ii) English translation of vernacular documents (if any) should be annexed thereto.
7.	10 sets of the Application/s in the form of Paper Book, identical in all respects, should be filed.
8.	Passport size colour photograph (original) should be pasted on each copy of the Application/s. One additional recent passport size colour photograph (mentioning the name of the applicant on its back side) should be provided in a separate envelope.
9.	The soft copy of the Application/s along with Annexure-A, in searchable mode, along with the scanned photograph (in case of Application-cum-Consent Letter (Annexure- A) should be submitted in a pendrive or through e-mail <cdsasecr.hc-ker@kerala.gov.in>, in addition to the hard copy thereof.
10.	Information relating to reported judgments, unreported judgments, pro bono/amicus curiae, five synopses, articles/books/teaching assignments/guest lectures, may be provided in the prescribed formats, which are parts of Annexure-A.